

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.317/2016

Dated this Tuesday the 4th day of September, 2018

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Chandrakant Kashiram Bandisode
S/o Kashinath Krishna Bandisode,
Age 52 years, Account Assistant
FA & CAO (SAB) 'Office Mumbai,
Residing at-Room No.002,
Jai Prathamesh CHS,
Pokharkar Nagar Manjarli,
Opp: Blue Hill Soc.,
Badlapur (W) 421 503,
Taluka Ambernath, District Thane.

....Applicant.

(By Advocate Shri S. R. Kamble).

Versus

1. Union of India through
General Manager, Central Railway,
CST Mumbai-400001.

2. The Divisional Regional Manager
Central Railway, CST,
Mumbai-400 001.

3. The Administrative Officer,
The FA & CAO (Admn), CR,
Mumbai-400 001.

.... Respondents.

(By Advocate Shri v. S. Masurkar).

**O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)**

Shri S. R. Kamble, learned counsel for the
applicant.

Shri v. S. Masurkar, learned counsel for the
respondents.

3. Pleadings are complete in this case. After
both the learned counsels are heard for some time, the

learned counsel for the applicant seeks permission to withdraw this OA with liberty to file better application.

4. The learned counsel for the respondents Shri V. S. Masurkar submits that the OA is barred by limitation.

5. However, in view of the request made by the learned counsel for the applicant, the OA is dismissed as withdrawn with liberty to file fresh OA in accordance with law. No order as to cost.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

v.